

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No.172/2008  
Dated the 31<sup>st</sup> day of March, 2008**

**CORAM :**

Hon'ble Dr.K.B.S.Rajan, Judicial Member  
Hon'ble Dr K.S.Sugathan, Administrative Member

C.K.Sankaran Nair,  
Retired Sr. Record sorter/  
Operating branch/DRM's office/Palghat  
Southern Railway, residing at  
Krishnalayam, Kunnathu House,  
Palakkad District,  
Kerala Pin-678 508. ... Applicant

By Advocate Mr.S.K.Balachandran

V/s

- 1 Chief Personnel Officer,  
Southern Railway, Chennai-603 003.
- 2 General Manager,  
Southern Railway, Chennai-603 003.
- 3 Railway Board, Ministry of Railways,  
New Delhi-1  
Represented by its Secretary ... Respondents.

By Advocate Mr.Thomas Mathew Nellimoottil

The application having been heard on 31.03.2008, the Tribunal on the same day delivered the following

**(ORDER)**

**HON'BLE Dr. K.B.S.RAJAN,JUDICIAL MEMBER**

Heard the counsel for applicant.

Brief history is, the applicant was serving as a Senior sorter in the Railways. He had certain physical disability. According to Railway

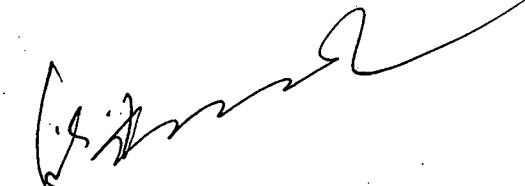


Board letter dated 23.10.1978, conveyance allowance is granted for visually handicapped or orthopaedically handicapped employees vide Annexure A-4. According to the applicant, though he was entitled to it, he was not granted the same. The rejection order in this regard is at Annexure A-7 wherein it has been stated that the medical authorities have not recommended the payment of conveyance allowance to the applicant. The applicant retired in 1990. Thereafter, it was as late as in March 2003, that the applicant seems to have re-agitated against non payment of conveyance allowance. By order dated 10.5.2005 (Annexure A-10) the respondents have once again rejected his claim. The applicant has come against the aforesaid orders dated 17.5.1980 (Annexure A-9) & 10.5.2005 (Annexure A-10).

From the pleadings it is observed that this OA is pathetically time barred. The application is not accompanied by any Miscellaneous Application for condonation of delay. The Administrative Tribunals Act is specific as to the limitation bar vide Section 21 of the Act. As the conditions under Section 21 have not been fulfilled in this case, the OA is liable to be dismissed on ground of limitation. It is accordingly ordered. No costs.



DR K.S. SUGATHAN  
ADMINISTRATIVE MEMBER



DR.K.B.S. RAJAN  
JUDICIAL MEMBER

abp